

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ORIENT NEWSPRINT LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	MIKU Polymers & Plastics Limited
2.	Date of incorporation of corporate debtor	01-03-2019
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51902GJ2019PLC106891
5.	Address of the registered office and principal office (if any) of corporate debtor	518 Yakshkamal Building, Station Road, Vadodara- 390020
6.	Insolvency commencement date in respect of corporate debtor	11-07-2023 (IRP appointed vide order dated 11-07-2023 and order received on 14-07-2023)
7.	Estimated date of closure of insolvency resolution process	07-01-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Nareshbhai Shah Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
9.	Address and e-mail of the interim resolution professional, as registered with the Board	20, Sudershan Society, Part 2, Near Naranpura Bus stop, Naranpura, Ahmadabad, Gujarat- 380014 Email: carahulnshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat- 380014 Email: cirp.mikupolymers@gmail.com
11.	Last date for submission of claims	30-07-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the MIKU Polymers & Plastics Limited on 11-07-2023 and appointed Interim Resolution Professional (IRP), through same order.

The creditors of MIKU Polymers & Plastics Limited are hereby called upon to submit their claims with proof on or before 30-07-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15-07-2023
Place: Ahmedabad

R.N.Shah
Mr. Rahul Nareshbhai Shah
Interim Resolution Professional
Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
Validity of AFA till 06.02.2024

